

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 52980 of 2018

(Arising out of Order-in-Appeal No. 93/ST/DLH/2018 dated 02.05.2018 passed by
Commissioner, Appeals-I, Central Tax and GST, Delhi)

Regency Tours Pvt. Ltd.

120-121, D.B Gupta Market,
Karol Bagh, New Delhi-110005

..... Appellant

VERSUS

**Principal Commissioner CGST & Central
Excise, (North Delhi), C.R. Building,
I P Estate, New Delhi-110109**

..... Respondent

APPEARANCE:

Shri Chetan Kumar Agarwal, Advocate for the Appellant
Dr. Radhe Tallo, Authorized Representative of the Department

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 51981/2021

DATE OF HEARING: November 17, 2021

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**